# GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# LOK SABHA UNSTARRED QUESTION NO. 4630 ANSWERED ON 31<sup>ST</sup> MARCH, 2022

#### **VEHICLE FITNESS**

## 4630. SHRI SUSHIL KUMAR SINGH: SHRI THIRUNAVUKKARASAR SU:

#### Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

### be pleased to state:

- (a) whether the Government proposes to introduce new vehicle fitness rules and if so, the salient features thereof;
- (b) the time by which these rules are likely to be implemented along with the likely advantage thereof;
- (c) whether the Government proposes to make vehicle fitness mandatory through automated testing stations;
- (d) if so, the details thereof and the time by which it is likely to be implemented;
- (e) whether any steps are being taken by the Government to promote pollution free and safe commuting of automobiles in the country; and
- (f) if so, the details thereof and if not, the reasons therefor?

#### **ANSWER**

#### THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

#### (SHRI NITIN JAIRAM GADKARI)

(a) and (b) The Ministry of Road Transport and Highways has issued GSR Notification 652 (E) dated 23.09.2021 which provides for recognition, regulation and control of Automated Testing Stations

This has come into force with effect from 25<sup>th</sup> September, 2021. A draft amendment has been issued vide GSR 221(E) dated 25<sup>th</sup> March, 2022. Ministry, vide draft GSR Notification 166(E) dated 28<sup>th</sup> February, 2022, has mandated vehicle fitness certificate sticker on the wind screen.

- (c) and (d) The Ministry of Road Transport and Highways, vide draft GSR Notification 98(E) dated 2<sup>nd</sup> February, 2022 has proposed fitness testing only through an Automated Testing Station registered in accordance with the Rule 175 of the Central Motor Vehicle Rules, 1989, as under
  - (i) For Heavy Goods Vehicles/Heavy Passenger Motor Vehicleswith effect from 01<sup>st</sup> April 2023 onwards.
  - (ii) For Medium Goods Vehicles/Medium Passenger Motor Vehicles and Light Motor Vehicles (Transport)- with effect from 01<sup>st</sup> June 2024 onwards.
- (e) and (f) To promote pollution free automobiles, Ministry of Road Transport & Highways has notified mass emission standards to introduce alternate fuels viz. blends of ethanol with gasoline (E-10, E-12, E-15, E-20), flex-fuel (E 85) or (E 100) and Ethanol blend for diesel vehicles (ED 95), Biodiesel, Bio-CNG, Liquefied Natural Gas (LNG), Methanol M15 or M100 and Methanol MD 95, dual fuel, M85 and Di-Methyl Ether (DME or D100), Hydrogen Fuel Cell Vehicle, Hydrogen CNG. Government has also taken various initiatives for greater adoption of electric vehicles in the country.

Additional, steps for safe commuting of automobiles are as under:-

(i) This Ministry, vide notifications S.O. 1139 (E) dated 28th April 2015 and S.O. 2412(E) dated 3rd September 2015, mandated AIS 098/2008 for protection of occupants in the event of an Offset Frontal Collision for the new models from 1st October, 2017 and for all models from 1st October, 2019; AIS 096/2008 for requirements for behaviour of steering mechanism of the vehicle in a Head-on collision for the new models from 1st October, 2017 and for all models from 1st October, 2019; AIS 099/2008 for Approval of vehicles with regard to Protection of Occupants in the event of Lateral Collision for the new models from 1st October, 2017 and for all models with effect from 1st October, 2019; and AIS100/2010 for approval of vehicles with regard to protection of pedestrians and other vulnerable road users in the event of a collision with a motor

vehicle for the new models from 1st October, 2018 and for all models with effect from 1st October, 2020.

- (ii) This Ministry has issued notification G.S.R 1483(E) dated 07.12.2017, vide which Motor vehicles of category M1 (i.e., a motor vehicle used for carriage of passengers, comprising not more than 8 seats, in addition to the driver's seat), manufactured on and after the 1st day of July, 2019, are to comply with additional safety features like requirement of (a) airbag for the driver; (b) seat belt reminder; (c)manual over-ride; (d)speed alert system; (e)vehicle reverse gear sensor; and its requirements as stipulated in Automotive Industry Standard (AIS) 145 -2017, as amended from time to time. Further, the Ministry has notified GSR 148(E) dated 2nd March, 2021 regarding mandatory provision of an airbag for the passenger seated on the front seat of a vehicle, next to the driver. Furthermore, the Ministry, vide draft GSR 16(E) dated 14th January, 2022, has notified that vehicles of category M1, manufactured after 01st October, 2022, shall be fitted with two side/side torso air bags, one each for the persons occupying front row outboard seating positions and two side curtain/tube air bags, one each for the persons occupying outboard seating positions. This has been notified to enhance safety for the vehicle occupants. This Ministry, vide draft GSR 106(E) dated 11th February, 2022, has proposed that all front facing seats in vehicles of M1 category, manufactured on and after 01st October 2022, be provided with three point seat belt. Comments and objections have been solicited from all stakeholders within a period of thirty days.
- (iii) This Ministry has notified various measures in form of rules/regulation for homologation of vehicles to certify the road worthiness of the vehicle, fitness of vehicle, anti-lock braking system, fitment of speed limiting devices, fire alarm and protection system in type III buses of category M3 and school buses etc.

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